

GOVERNMENT OF KARNATAKA**KARNATAKA LOKAYUKTA**

No.UPLOK-2/DE/369/2015/ARE-11

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560001
Date: 28th February, 2023.

RECOMMENDATION

Sub: Departmental Inquiry against Shri Prakash,
the then Junior Engineer, City Municipal
Council, Ramanagar, presently working as
Assistant Executive Engineer, No.1 Sub-
Division, PWD, Ramanagar-reg.

Ref: 1) Government Order No.ಓಜಇ 245 ಸೇಇವಿ 2015,
Bengaluru, dated: 27/06/2015.

2) Nomination Order No.UPLOK-2/DE/369/
2015, Bengaluru, dated: 06/07/2015 of
Upalokayukta, State of Karnataka, Bengaluru.

3) Inquiry Report dated: 27/02/2023 of
Additional Registrar of Enquiries-11,
Karnataka Lokayukta, Bengaluru.

The Government by its order dated: 27/06/2015 initiated
the disciplinary proceedings against Shri Prakash, the then
Junior Engineer, City Municipal Council, Ramanagar, presently
working as Assistant Executive Engineer, No.1 Sub-Division,

PWD, Ramanagar (hereinafter referred to as Delinquent Government Official, for short as DGO) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-2/DE/369/2015, Bengaluru, dated: 06/07/2015 nominated Additional Registrar of Enquiries-11, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.
3. The DGO, Shri Prakash, the then Junior Engineer, City Municipal Council, Ramanagar, presently working as Assistant Executive Engineer, No.1 Sub-Division, PWD, Ramanagar was tried for the following charges:

ANNEXURE -I
Articles of charge

That you, DGO Sri. Prakash while working as Government Servant in City Municipal Council, Ramnagar on 26/04/2013 and on 30/04/2013 when complainant Sri. K.N.Shivalingaiah, S/o. Narasimhaiah of Teachers colony of Ramnagar, approached for issue of licence for construction plan of 1st floor in site bearing no.192 of Ramnagar belonging to his wife, demanded bribe of Rs.5,000/- and on 03/05/2013 when the complainant and shadow witnesses went to your office one Kum. Chandrabai, working as computer operator appointed on contract basis collect Rs.2,000/- bribe amount on your instructions and caught in the trap by the Karnataka Lokayukta Police and was found in possession of tainted amount (bribe amount) and thereby you



failed to maintain absolute integrity and devotion to duty and thereby committed an act which is unbecoming of Government Servant and thus you are guilty of misconduct under rule 3(1)(i)(ii) of KCS (Conduct) Rules 1966.

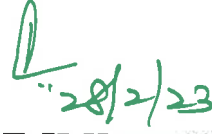
4. The Inquiry Officer (Additional Registrar of Enquiries-11) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has **Not Proved** the charges leveled against DGO, Shri Prakash, the then Junior Engineer, City Municipal Council, Ramanagar, presently working as Assistant Executive Engineer, No.1 Sub-Division, PWD, Ramanagar.
5. On perusal of the Inquiry Report, in order to prove the guilt of the DGO, the Disciplinary Authority has examined three witnesses i.e., PW-1 to PW-3 and Ex. P-1 to P-16 documents were got marked.
6. On re-consideration of Inquiry Report and taking note of the totality of the circumstances of the case, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer and to exonerate DGO, Shri Prakash, the then Junior Engineer, City Municipal Council, Ramanagar, presently working as Assistant Executive Engineer,

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No.1 Sub-Division, PWD, Ramanagar of the charges leveled against him.

7. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


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(JUSTICE K.N.PHANEENDRA)
UPALOKAYUKTA-2,
STATE OF KARNATAKA.

KARNATAKA LOKAYUKTA

NO. UPLOK-2/DE/369/2015/ARE-11

M.S.Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001,
Date: 27/02/2023.

:: ENQUIRY REPORT ::

Sub: Departmental Enquiry against Sri. Prakash, Junior Engineer, City Municipal Council, Ramanagar, presently working as AEE, No.1 Sub Dvn. PWD, Ramanagar - reg.

Ref: 1. Government Order No. ಲೋಇ 245 ಸೇಇವಿ
2015 Bengaluru, dated 27/06/2015.
2. Nomination Order No. UPLOK-
1/DE/369/2015, Bengaluru, dated
06/07/2015.

1. The Departmental Enquiry is initiated against Sri. Prakash, Junior Engineer, City Municipal Council, Ramanagar, presently working as AEE, No.1 Sub Dvn. PWD, Ramanagar (hereinafter referred to as the Delinquent Government Official, in short DGO) on the basis of the complaint dated 02/05/2013 of complainant Sri. K.N.Shivalingaih S/o Narasimaiah, r/o 4th Cross,


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Teachers Colony, near the house of Lawyer Dhananajaya, Rayaradoddi, Ramanaga. The allegations in the complaint is that the complainant purchased a site bearing No.192 in the name of his wife Smt. Padmavathi at Shantilal Layout, Ramanagar Town, got prepared the estimation from one Sri. Venkatesha Private Engineer for the purpose of construction of house i.e., first floor. Based on the same submitted the application to the Ramangar and Channapatna Town Planning Authority for approval of the plan, the said application was forwarded to the DGO's office i.e., City Municipal Council, Ramanagar. In connection with the same, the complainant met the DGO and enquired about his application and the DGO informed the complainant that he has to pay of Rs.17,000/- towards construction of first floor and Rs.10,000/- to the labour department, the complainant expressed his inability to pay the said amount. For which, the DGO told the complainant that, if the measurements are reduced for the proposed construction, then the complainant will have to pay only Government fee of Rs. 17,000/- and no need to pay Rs.10,000/- towards the labour department. Accordingly, the complainant met his private engineer and got altered the palm and submitted the same to the DGO.

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That on 26/04/2013, the complainant again met the DGO and requested him for issue of license, however to do the same DGO demanded Rs.5,000/- as a bribe stating that the complainant would save Rs.12,000/- towards payment Rs.10,000/- to the labour department and Rs.2,000/- towards license fee in all the complainant would save Rs.12,000/-.

2. As the complainant was not willing to pay the bribe amount, on 02/05/2013 approached the Police Inspector, Karnataka Lokayukta, Ramanagara (hereinafter referred to as "Investigating Officer") and produced conversation recorded on digital voice recorder as to the demand of bribe made by the DGO on 30/04/2013 and lodged complaint. The Police Inspector, Karnataka Lokayukta Police Station, Ramangara on the said complaint registered case in Cr.No.06/2013 against the DGO for the offences punishable under section 7,13(1)(d) r/w 13(2) of P.C.Act, 1988.

3. The Investigating Officer took up investigation and on 03/05/2014 at about 12.10 noon approached the office of DGO situated at Nagarasabha, Ramanagar, at that time DGO was not present and one Kum. Chandrabai


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working as computer operator working on contract basis informed the complainant that on 02/05/2013 the DGO has handed over the file and he instructed her to receive the bribe of Rs2000/- from him and inform him after receiving the same and as per the instructions of DGO she demanded and accepted the bribe amount of Rs.2,000/- from the complainant. The said amount was seized under a mahazar after following post trap formalities by the Investigating Officer, Karnataka Lokayukta, Ramnagara. The DGO has failed to give satisfactory or convincing explanation for the said tainted amount found then and Kum. Chandrabai has given explanation that on the instructions of DGO she has received the bribe amount, when questioned by the said I.O. After completion of investigation the investigating officer has filed charge sheet against the DGO in the concerned jurisdictional Court.

4. The Hon'ble Upalokayukta invoking power vested under section 7(2) of the Karnataka Lokayukta Act, 1984, took up investigation and on perusal of complaint, FIR, Mahazars, FSL report and other documents, found prima facie case and forwarded report dated 19/02/2015 U/s 12(3) of Karnataka Lokayukta Act, 1984 recommended

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the competent authority to initiate disciplinary proceedings against the DGO and to entrust the enquiry to the Hon'ble Upalokayukta, Karnataka under Rule 14-A of the KCS (CC& A) Rules 1957. The Government by order dated 27/06/2015 entrusted the matter to the Hon'ble Upalokayukta.

5. The Hon'ble Upalokayukta by order dated 06/07/2015, nominated Additional Registrar Enquiries-11 to conduct the enquiry.

6. The Articles of charge as framed by Additional Registrar Enquiries-11 is as follows:

ANNEXURE -I

Articles of charge

That you, DGO Sri. Prakash while working as Government Servant in City Municipal Council, Ramnagar on 26/04/2013 and on 30/04/2013 when complainant Sri. K.N.Shivalingaiah, S/o. Narasimhaiah of Teachers colony of Ramnagar, approached for issue of licence for construction plan of 1st floor in site bearing no.192 of Ramnagar


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belonging to his wife, demanded bribe of Rs.5,000/- and on 03/05/2013 when the complainant and shadow witnesses went to your office one Kum. Chandrabai, working as computer operator appointed on contract basis collect Rs.2,000/- bribe amount on your instructions and caught in the trap by the Karnataka Lokayukta Police and was found in possession of tainted amount (bribe amount) and thereby you failed to maintain absolute integrity and devotion to duty and thereby committed an act which is unbecoming of Government Servant and thus you are guilty of misconduct under rule 3(1)(i)(ii) of KCS (Conduct) Rules 1966.

7. The statement of imputations of misconduct as framed by Additional Registrar Enquiries-11 is as follows:

ANNEXURE -II

STATEMENT OF IMPUTATIONS OF MISCONDUCT

(a) The complainant purchased a site bearing No.192 in the name of his wife Smt. Padmavathi at Shantilal Layout, Ramanagar Town, got prepared the estimation and form one Sri.

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Venkatesha Private Engineer for the purpose of construction of house i.e., first floor. Based on the same submitted the application to the Ramangar and Channapatna Town Planning Authority for approval of the plan, the said application was forwarded to the DGO's office i.e., City Municipal Council, Ramanagar. In connection with the same, the complainant met the DGO and enquired about his application, however the DGO informed the complainant that he has to pay of Rs.17,000/- towards construction of first floor and Rs.10,000/- to the labour department, the complainant expressed his inability to pay the said amount. For which, the DGO told the complainant that, if the measurements are reduced the proposed construction, then the complainant will have to pay only Government fee of Rs. 17,000/- no need to pay Rs.10,000/- towards the labour department. Accordingly, the complainant met his private engineer and got altered the plan and submitted the same to the DGO.

(b) That on 26/04/2013, the complainant again met the DGO and requested him for issue of license, however to do the same DGO demanded

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Rs.5,000/- as a bribe stating that the complainant would save Rs.12,000/- towards payment Rs.10,000/- to the labour department and Rs.2,000/- towards license fee in all the complainant would save Rs.12,000/-.

(c) Since, the complainant was not willing to pay the said bribe amount, On 02/05/2013 he approached the Police Inspector, Karnataka Lokayukta, Ramanagar and produced conversation recorded on digital voice recorder as to the demand of bribe made by the DGO on 30/04/2013 and lodged written complaint, the Police Inspector, Karnataka Lokayukta, Ramanagar registered a case in Crime No.6/2013 under section 7 of Prevention of Corruption Act, 1988.

(d) On 03/05/2013 at about 12.10 noon, the complainant and shadow witness went to the office of DGO, at that time the DGO was not present in the office, but one Kum. Chandrabai working as computer operator appointed on contract basis informed the complainant that on 02/05/2013 the DGO has handed over the file and he instructed her to receive bribe of Rs.2,000/- from the complainant and also directed her to inform him after receiving

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the said bribe, thereafter, as per instruction of DGO she demanded the bribe amount received Rs.2,000/- from the complainant in the presence of shadow witness.

(e) Then, as per instructions of the DGO, said Kum. Chandrabai computer operator received bribe and was caught in the trap when she was found in possession of the tainted (bribe) amount on the said date at said place, and the same was seized under a mahazar by the said I.O., in the presence of shadow witness.

(f) Added to that, the DGO had failed to give any satisfactory account or explanation or reply for the said tainted amount (found with Kum. Chandrabai) then, when questioned by the said I.O.

(g) Even there are statements of witnesses, including complainant, besides material and records filed by the said I.O. in connection with his said repeated misconduct.

(2) An investigation was taken up against the DGO and an observation note was sent to him to show cause as to why recommendation should not be made to the Competent Authority for


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initiating departmental inquiry against him in connection with his misconduct. Though the DGO gave his reply, however, the same is not convincing to drop the proceedings.

3. Thus, the material collected by the I.O., during investigation prima facie discloses that you DGO demanded bribe amount from complainant for issue of license for contraction of 1st floor and gave instruction Kum. Chandrabai to accept the said amount on your behalf and thereby failed to maintain absolute integrity and devotion to duty and this act on DGO part is unbecoming of government servant and committed an act of misconduct as stated under rule 3(1)(i)(ii) of KCS (Conduct) rules, 1966.

4. When, DGO explanation was not accepted, a recommendation was made to the competent authority under section 12(3) of Karnataka Lokayukta Act, 1984 to initiate departmental inquiry against DGO. The government after considering recommendations made in the report entrusted the matter to the Hon'ble Upalokayukta to conduct departmental inquiry/disciplinary proceedings against DGO.

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8. Notice of Articles of charge, statement of imputation of misconduct with list of witnesses and documents was served upon the DGO. In response to the service of articles of charge, DGO entered appearance before this authority on 25/02/2016 and engaged advocate for defence. In the course of first oral statement of the DGO recorded on 25/05/2016, he pleaded not guilty and claimed to be enquired. **The date of birth mentioned in First Oral Statement is 22/12/2066. Hence, the date of Retirement of DGO is 31/12/2026.**

9. The DGO has filed written statement dated 30/06/2016 denying the allegations made against him in the articles of charge and statement of imputation. Further contended that DGO does not admit the contents of the complaint lodged against him by the complainant. That at no point of time he has demanded or received any bribe or illegal gratification from the complainant. Further contended that he was falsely got trapped by the complainant. That no official favour or work of the complainant was pending with the him. That he denies the contents of the digital voice recorder said to contain the conversation said to have taken place between him and the complainant and the same is

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created for the purpose of the case. The contents of the entrustment mahazar and the trap mahazar do not reflect true facts and are concocted by the I.O. to suit him. There is no fair investigation. Further contended that he reserves the right to produce/summon the documents and adduce defence evidence if the same is found necessary. That he has always acted with absolute integrity and devotion to duty and never behaved in a manner unbecoming of a government servant, hence he has not committed any misconduct. That on the very same set of facts the DGO is being prosecuted before the Special Court in Ramanagara. As the same is pending, it is prayed that this authority be pleased to postpone the enquiry proceedings till the completion of criminal trial, so as to enable him to take proper defence in both the proceedings. That he may be permitted to take additional grounds of defence as and when the situation arises during the course of enquiry. That he prayed that he has not committed any misconduct and he be exonerated of the charges leveled against him.

10. The points that arise for consideration are as follows:-


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1. Whether the disciplinary authority proves that the DGO while working as Junior Engineer, City Municipal Council, Ramanagar, when complainant approached DGO on 20/04/2013 and 30/04/2013 to issue licence for construction plan of 1st floor in site bearing No.192 of Ramnagar belonging to his wife, demanded Rs.5,000/- bribe and on 03/04/2013 when complainant and shadow witness went to DGO's office, one Kum. Chandrabai, working as computer Operator appointed on contract basis received Rs.2,000/- bribe amount on the instructions of the DGO and was caught red handed by I.O and was found in possession of tainted amount and the said amount was seized under a mahazar after following post trap formalities by the Investigating Officer, Karnataka Lokayukta, Ramanagar and the DGO has failed to give satisfactory or convincing explanation for the said tainted amount found with Kum.Chandrabai, when questioned by the I.O. and by this the DGO has committed misconduct, dereliction of duty, acted in a manner unbecoming of a Government Servant

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and not maintained absolute integrity, violating Rule 3(1)(i) to (iii) of K.C.S.(conduct) Rules, 1966?

2. What findings?

11. (a) The disciplinary authority has examined Sri.K.S.Shivalingaiah/complainant as PW-1, Sri. Nooruddin/panch witness as PW-2 and Sri. Pradeep B.R./ Investigating Officer as PW-3 and got exhibited 16 documents on it's behalf.

(b) Since DGO has adduced evidence by examining himself, incriminating circumstances which appeared against him in the evidence of PWs 1 to 3 are not put to him by way of questionnaire.

12. Heard both side arguments and perused the written arguments filed by the DGO counsel and all the documents.

13. The answers to the above points are:

1. In the Negative.
2. As per final findings for the following

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REASONS

14. Point No.1:- (a) P.W.1 Sri. K.N Shivalingaih, Complainant has deposed in his evidence that DGO was working as Junior Engineer in Ramanagara City Municipality office in the year 2013. That on 08/03/2013 he had been to the office of DGO for approval of plan of house which was to be constructed in the name of his wife Padmavathi. That he enquired the DGO about the fees in this regard. That DGO told that the fees would be Rs.17,000/-. That he has submitted application along with the documents. That after 10 days when he met DGO, he told the fees would be Rs.27,000/- and when he enquired in this regard he told that if he brings another plan then the fees would be reduced. That after 3 days he gave another plan and DGO told that he has reduced the fee to Rs.10,000/- and asked bribe of Rs.5,000/-. That he did not accept the same and returned. That later on he went to Lokayukta Police Station and informed them orally. In order to ascertain the truth they gave one voice recorder to him and asked to record the conversation between himself and the DGO. That later on he met DGO and he demanded Rs.5,000/- bribe from him and he has recorded the said conversation in the voice recorder.....


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PW1 further deposed that he went to Lokayukta Police station on 02/05/2013 and gave the complaint as per Ex.P1 That I.O. called two panchas by name Nooruddin and H.Mahendra Kumar and has played the voice recordings before them and he has produced 4 notes of Rs.500/- denomination each to the I.O. to lay the trap. That the I.O. got the numbers of the said notes noted in a sheet of paper as per Ex.P2 and got smeared some powder on it. That I.O. got the said notes kept in his left side shirt pocket through Nooruddin and later on washed the hands of Nooruddin and the solution turned to pink colour and I.O. seized the said solution. That I.O. has given one voice recorder to him and conducted pre trap mahazar with respect to the above proceedings as per Ex.P3. That later on they all left Police station and went to the office of DGO situated Ramanagar City Municipality building and reached there at 3.00 p.m.

PW1 further deposed that he and Nooruddin went inside the office of DGO and found that DGO was not there. Later on all of them returned to Ramanagar Lokayukta Police Station and he has returned the voice recorder and tainted notes to I.O. That the conversation between him and the Assistant of DGO was recorded in the voice


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recorder. That I.O. has drawn mahazar in this regard as per Ex.P4.

PW1 further deposed that on 03/05/2013 at about 11,00 a.m. he again went to Lokayukta Police station and above said panchas were present there. That the I.O handed over the tainted notes and voice recorder to him and has drawn mahazar in this regard as per Ex.P5. That later on all of them went to office of DGO and reached there at 12.00 p.m. That he and H. Mahendra Kumar went inside the chamber of DGO and found one Chandrabai there. That when he enquired the said Chandrabai, she told that DGO was not there and he has given records to her and told DGO has instructed her to receive money if it is given by him. That he has given the tainted notes to Chandrabai and received the records. That Chandrabi received the tainted notes from her right hand and counted it with her both hands and kept it in her purse and kept the purse in the table drawer. That he gave records to Mallikarjun, Case Worker for further proceedings and gave the signal by wiping his face with his right hand.

PW1 further deposed that Lokayukta Police and Nooruddin entered the office of DGO and he told that he has given the notes to Chandrabai and that she has received it and kept it in the purse and given the records to


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him. That I.O. has got prepared the sodium Carbonate solution in two bowls and got both the hands of Chandrabai washed in the said solution separately. That the solution in both bowls turned to pink colour and I.O. seized the same separately. That he does not know who has removed the purse from the drawer. PW1 further deposed that I.O. seized the tainted notes and got the inner portion of the purse swiped through cotton swab and dipped it in the solution and the solution turned to pink colour and the I.O. seized the said solution and the cotton swab. PW1 further deposed that I.O. seized the documents from Mallikarjun as per Ex.P6. That Chandrabai has given explanation as per Ex.P7. That the I.O. has drawn trap mahazar with respect to the above proceedings as per Ex.P8. That the conversation between him and Chandrabi was recorded in the voice recorder and the I.O received the same and got it transcribed and arrested the said Chandrabi. PW1 further deposed that after 15 days he has seen DGO in the office of Lokayukta Police station and he has given statement as per Ex.P9.

(b) PW1 has been partly treated as hostile and cross examined by learned Presenting Officer wherein has admitted that on 02/05/2015 at 3.00 p.m. he and Nooruddin went to office of DGO and they went to give

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amount to DGO and the DGO told him to come on the next day and that he has recorded the said conversation and I.O. has got the same transcribed. Further he has admitted that on that day ie., on 02/05/2015 he has not talked with Chandrabi and her conversation was not recorded.

15. (a) PW2 Sri. Nooruddin/panch witness has deposed in his evidence that he and H.Mahendra Kumar went to the Ramanagara Lokayukta Police Station at 11.30 a.m. and the I.O. introduced the complainant to them and told that DGO has demanded bribe for issuing licence. That PW1 produced 4 notes of Rs.500/- denomination each to lay the trap and I.O. got smeared some powder on the notes and H.Mahendrakumar kept the notes on the left side shirt pocket of PW1. That the I.O. got the hands of H.Mahendra Kumar washed in the sodium carbonate solution and it turned to pink colour and I.O. seized the sample of the said solution and has drawn pre trap mahazar as per Ex.P3. PW2 further deposed that I.O. has played one voice recorder containing demand of bribe. That later on all of them left Lokayuka Police station and reached the office of DGO at about 3.00 p.m. That he, complainant and H.Mahendra Kumar went to the chamber


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of DGO and the DGO told that he does not want any amount and licence will be given. That all of them went to Lokayukta Police station and PW1 returned the tainted notes and voice recorder to I.O. and the I.O. has drawn mahazar in the regard as per Ex.P4.

PW2 further stated that on 03/05/2013 he and H.Mahendrakumar went to Lokayukta Police station at 10.30 a.m and PW1 was present there and I.O has given tainted notes and voice recorder to PW1 and drawn mahazar in this regard as per Ex.P5 and later on all of them left Lokayukta Police station and reached office of DGO at about 12.00 p.m. That PW1 and H.Mahendra Kumar went to the chamber of DGO and he and I.O. and other staff were standing outside the chamber and that one Chandrabai was present there who was working as computer operator in that office. That later on he came to know that the complainant told that he has given tainted amount which was to be given to DGO to Chandrabai. That I.O. washed both the hands of Chandrabai in the solution and the solution turned to pink colour and the I.O. seized the said solution and tainted notes which was kept inside her purse. PW2 further deposed that I.O. got portion of the purse where the notes were kept swiped through cotton swab and dipped it in


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the solution and the solution turned to pink colour and the I.O. seized the solution and cotton swab. PW2 further deposed that the voice recorder contained conversation with respect to demand of bribe and I.O. seized the voice recorder. That Chandrabai has given explanation to I.O. that she has received the amount on the instructions of DGO. That I.O. inspected the documents pertaining to the complainant and all of them along with Chandrabai went to Lokayukta police station and the I.O. has drawn trap mahazar with respect to the above proceedings as per Ex.P8.

16. (a) PW3/I.O. Sri Pradeep B.R. has deposed that he has worked as Police Inspector in Ramanagar Lokayukta police station from 20/08/2011 to 15/12/2013. That on 02/05/2013, at 11:00 a.m, complainant/PW-1 came to his police station and gave written complaint with voice recorder. PW3 further deposed that on 29/04/2013, when he was in Lokayukta Police station and stated that when complainant had been to TMC, Ramanagara to get license in the name of his wife with respect to construction of house and approached the DGO who was working as Junior Engineer, he demanded bribe of Rs. 5,000/- since he was not willing to give the bribe he asked to give him


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voice recorder to bring the voice record of the DGO. Hence, he has given him the voice recorder.

PW3 further deposed that on 02/05/2013, complainant appeared before him in the station and given a written complaint as per ExP1 and also the voice recorder which he had taken from him earlier and also produced documents relating to license for construction of the house which was secured from TMC, Ramanagara. That he registered the case and prepared the FIR as per Ex.P-10. That later on he has deputed his staff Suresh to call for the panchas for pre-trap. The said staff has got PW-2 and CW-4 and produced them before him. That he has given his identity and disclosed about the complaint lodged by the complainant. That on enquiry the complainant had told that he has brought the bribe amount as instructed by him. That he has told PW-2 to count the amount and say the denomination and CW-4 has taken the same in a piece of paper. That later on PW-2, CW-4, complainant, his staff and he have signed the paper in which the denomination and number of the amount was mentioned and it was kept with CW-4 Mahendra Kumar and identified the paper in which the denomination of the amount was written marked as Ex.P-2.


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PW3 further stated that later on he has instructed his staff to put the phenolphthalein powder on both the sides of the notes and he advised his staff to wash his hands with water. Later he told CW-4 to check the left side shirt pocket of the complainant and he verified the same and confirmed that it was empty. That he told PW-2 to put the tainted amount into the left side shirt pocket of the complainant. That he explained to the panchas about the chemical reaction of the phenolphthalein powder with sodium carbonate solution. That he has asked his staff to prepare sodium carbonate solution in a bowl and taken sample of the same in a separate bottle. Later on he asked PW-2 who had counted tainted amount to dip his hands in the sodium carbonate solution bowl and the solution turned into light pink colour. That he seized sample of the said solution. That later on he has instructed the complainant to give the tainted amount to the DGO only if he demands the amount and after giving the amount to come out of the office and give signal to them. PW-2 was instructed to be with the complainant and watch the proceedings. That he asked the complainant to produce the voice record which he had taken from him on 29/04/2013 and the complainant has produced the same before him. That later on he has transferred the recording to a C.D and got it transcribed. That he has given digital

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voice recorder to the complainant and instructed him to record voice at the time of demand of bribe by the DGO. That he has kept phenolphthalein powder in the almirah of his office and has prepared pre-trap panchanama in this regard which is already marked as Ex.P-3. That PW-2, CW-4, complainant, his staff and himself have signed to Ex.P-3.

PW3 further deposed that on the same day at 2:50 p.m all of them left the police station and reached TMC, Ramanagara at 2:55 p.m. and as per his instructions the complainant and PW-2 went into the office of DGO and they were waiting outside the TMC, Ramanagara. That at 3:25 P.M PW-2 and the complainant returned and told that DGO has sent them back telling them to come tomorrow. That later on they all returned to the station and he has transferred the voice recorder contents into the C.D and got it transcribed and seized the C.D. That the complainant has returned the tainted amount and after tallying with Ex.P-2 sheet kept it in the almerah. That he has asked all of them to come to the station at 8:30 a.m and prepared panchanama in this regard as per Ex.P-4.

PW3 further deposed that on 03/05/2013, at 11:00 a.m, complainant, panchas and his staff appeared before him in the station and he has asked CW-4 to act as


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shadow witness and PW-2 to become panch witness to avoid doubt. That he has asked his staff to bring the tainted notes which was kept in the almerah and tallied it with the Ex.P-2 sheet and it was tallying. Later on his staff has put phenolphthalein powder on both side of the currency notes. Later on CW-4 has put the tainted notes to the left side shirt pocket of the complainant. That he has instructed complainant and CW-4 to give the tainted amount only if the DGO demands the bribe and he has given voice recorder to the complainant to record the voice of the DGO at the time of demand of bribe and he has kept the phenolphthalein powder in the almerah and he has prepared pre-trap panchanama in this regard as per Ex.P-5. That all of them have signed to Ex.P-5 pre-trap panchanama.

PW3 has further deposed that all of them left the station at 12:00 p.m and reached the TMC, Ramanagara at 12:05 p.m and he sent complainant and CW-4, shadow witness after giving proper instructions. The complainant and CW-4 went to the office of DGO in TMC, Ramanagara and at about 12:30 p.m they returned and CW-1 gave signal by smearing his head with his hands. That when he enquired CW-1, he told that when we went into the chamber of DGO a lady was present and she has given the


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file pertaining to construction of house of CW-1 and told that if he gives he has asked to take it and keep it. Then when CW-1 enquired whether DGO has asked for receiving the amount she told yes for the same. The complainant told that he has given the tainted amount to the lady and she has kept it in her purse and kept the purse in the cupboard. That the CW-4 has also reiterated the complainant's version on enquiry. That he, his staff and PW-2 and CW-4 panchas entered into the office of DGO and found the lady and on enquiry she has given her details working as outsource computer operator in Engineering branch of TMC, Ramanagara and he has revealed his identity and he has asked her to co-operate to the seizure of the tainted amount for which she has agreed.

PW3 has further deposed that later on he has asked his staff to prepare sodium carbonate solution in 2 bowls and he has taken sample from each bowl in a separate bottle and he has asked the accused, Chandrabai to dip her right and left hand in the sodium carbonate solution bowls separately and they turned into light pink colour. That he has seized the solutions and when he enquired the accused, Chandrabai about the tainted amount she told that she has kept it in her purse which is kept in the right side cupboard where she was sitting. That he has asked

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PW-2 and CW-4 to open the cupboard then CW-4 has opened the cupboard and has taken the purse and opened it and got the tainted amount and got the number and denomination of the notes tallied with Ex.P-2 sheet, the said amount tallied and he has instructed his staff to prepare sodium carbonate solution in the bowl and asked him to wipe the inside portion of the purse with cotton swab and dip it in the sodium carbonate solution. That his staff has done the same and the sodium carbonate solution turned into light pink colour and he has seized the solution in a bottle and the cotton swab in a plastic cover. That later on he has seized the tainted notes of Rs. 2,000/- and put it inside a paper cover and he has also seized the purse.

PW3 has further deposed that later on the Commissioner, TMC, Ramanagara has come to the spot and he has told him about the trap and the complainant has produced the voice recorder and he has put it into the laptop and transferred the contents to a C.D and got it transcribed. That SDA, Mallikarjun has produced the documents pertaining to the complainant as per the instructions of Commissioner, TMC, Ramanagara and he has taken attested copies of the documents which are already marked as per Ex.P-6. That he has received the


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statement of Chandrabai, as per Ex.P-7 in the presence of panchas and complainant. That he has arrested her and produced her to the court. That he has prepared the sketch of the spot as per Ex.P-11. That he has prepared panchanama with respect to the trap which is already marked as per Ex.P-8 and identified his signature on it. That PW-2, CW-4, complainant, his staff and he has signed to Ex.P-8.

PW3 further deposed that he has taken the copies of the service details and attendance register extract of the DGO and accused Chandrabai from the TMC, Ramanagara as per Ex.P-12 and Ex.P-13 respectively. That he has taken the work allotment order of the DGO and accused Chandrabai, as per Ex.P-14. PW3 further deposed that on 16/07/2013, he called complainant, panchas and Commissioner, Sri.Yeshwanth Kumar, DGO and Chandrabai to the police station. That he has removed the CDs pertaining to Ex.P-3, P-4 and P-8 mahazars and he has played the CDs in the computer and got the voice identified by Commissioner, TMC, Ramanagar. Commissioner has identified the voice of DGO and Chandrabai. That he has conducted mahazar in this regard which is marked as Ex.P-15 and he has identified his signature in the mahazar.

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PW3 has further deposed that on the same day the DGO has given statement as per Ex.P-9. That has taken the statements and further statements of the complainant, panchas, Commissioner, TMC, Ramanagara. That he has received FSL report as per Ex.P-16 and after completion of investigation and obtaining sanction order from the competent authority, he has filed the charge sheet against DGO and accused Chandrabai and identified the DGO.

17. DGO has examined himself as DW1 and filed his affidavit in lieu of his chief examination wherein he has reiterated the written statement averments. Further DW1 stated that the file pertaining to Smt. T.H. Padmavathi w/o Sri. K.N. Shivalingaiah was seized by Lokayukta police from the possession of one Sri. Mallikarjun S.D.A. and the same is marked as Ex.P6 containing 18 sheets (page No.63 to 95 of charge sheet). The application of the said lady was received by TMC on 10/03/2013 (note sheet at page 64 of charge sheet). The same was sent to Revenue section on the same day, from that section it was sent to the Commissioner TMC on 03/04/2013 (para 3 to 6 of note sheet-page 65 of charge sheet), on 04/04/2013, the file was sent to me and on the same day he submitted it to Asst. Executive Engineer to be sent to Ramanagara and


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Chennapattana Town Planning Authority (para 7 of the note sheet page 65 of charge sheet). The commissioner TMC by his letter dated 04/04/2013 sent the file to the Town Planning Member, Ramangar and Chennapattana Town Planning Authority for approval (at page 68 of the charge sheet), Ramangar and Chennappattana Town Planning Authority by letter dated 08/04/2013 approved the plan and sent it back to TMC (page 67 of charge sheet) again on 24/04/2013 the file was sent to me and I calculated the amount to be collected by TMC and submitted the file to Assistant Executive Engineer and in turn it was sent case worker by AEE (para 10 & 11 of note sheet -page 66 of charge sheet). I completed his part of work on 24/04/2013 only and no work of the complainant was pending with him.

DW1 has further stated that the complainant has not met him on 08/03/2013 and he has not informed him that expenses will be Rs.17,000/-. That after 10 days also he did not meet him and he has not informed him that expenses will be Rs.27,000/- and has not informed him that if he brings another plan the expenses will be less. DW1 further stated that complainant has not met him after three days and not given any plan and that he did not inform him that he will reduce Rs.10,000/- from the fees


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and he has not demanded that he should be paid a bribe of Rs.5,000/-. That he has given a false complaint alleging that on 26/04/2013 complainant met him and he demanded Rs.5,000/- as bribe. That complainant has falsely stated that he demanded a bribe of Rs.2,000/- from him. Further denied the in the alleged voice recorder contains his voice and contended that it created.

DGO further deposed that the maternal uncle of the complainant one Sri. B.P. Byregowda is a civil contractor and in respect of civil work of TMC he had ill will against him and in this regard has forced the complainant to lodge this false complaint against him. That on 02/05/2013, when the complainant tried to give him money he has refused to receive the same. That he has not instructed or told Smt. Chandrabai, to receive any money on behalf of him from the complainant. That on 03/05/2013 he was out of the office on official duty.

18. From the evidence of PW1/complainant, PW2/panch witness and PW3/Investigating Officer it reveals that the complainant/PW1 filed complaint that there is demand of bribe of Rs 5000/- by DGO who was working as Junior Engineer in TMC, Ramanagara to issue license for

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construction of house in the name of his wife. Further their evidence reveals that PW2 has lodged complaint as per Ex.P1 and PW3/I.O. has registered the case and called PWs2 and CW4 as panch witnesses and had conducted pre-trap mahazar as per Ex.P3.

19. At this juncture it is pertinent to note the evidence of PW1/complainant in his chief examination wherein he has deposed:

“ನಾನು ಮತ್ತು ನೂರುದ್ದಿನ್ ಹೋಗಿ ನೋಡಿದಾಗ ಆ ಕಚೇರಿಯಲ್ಲಿ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಇರಲಿಲ್ಲ. ನಂತರ ನಾನು ಮೇಲ್ಕಂಡ ಇಬ್ಬರು ಸಾಕ್ಷಿಗಳು ಮತ್ತು ಲೋಕಾಯುಕ್ತ ಪೊಲೀಸರು ರಾಮನಗರದ ಪೊಲೀಸ್ ಠಾಣೆಗೆ ಬಂದೆವು. ಧ್ವನಿ ಮುದ್ರಕವನ್ನು ಮತ್ತು ಹಣವನ್ನು ನಾನು ವಾಪಸ್ ಕೊಟ್ಟೆನು. ನನ್ನ ಮತ್ತು ಆ ಕಚೇರಿಯಲ್ಲಿ ಇದ್ದ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ಸಹಾಯಕ ದೌನಿಗಳು ಧ್ವನಿ ಮುದ್ರಕದಲ್ಲಿ ದಾಖಲಾಗಿತ್ತು.”

PW1 in his cross examination by DGO counsel has deposed:

“02/05/2013 ರಂದು ಹಣ ಕೊಡುವಂತೆ ನನ್ನನ್ನು ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಕೇಳಿಲ್ಲ ಎಂಬುದು ನಿಜ... ದಿನಾಂಕ: 02/05/2013 ರಂದು ಹಣ ಬೇಡವೆಂದು ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಹೇಳಿದ ಕಾರಣ ಮರುದಿನ ನಾನು ಆ ಸಂಬಂಧವಾಗಿ ರಾಮನಗರ ಲೋಕಾಯುಕ್ತ ಪೊಲೀಸ್ ಠಾಣೆಗೆ ಹೋಗುವ ಅವಶ್ಯಕತೆ ಇರಲಿಲ್ಲ.

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03/05/2013 ರಂದು ಮತ್ತು ಅದಕ್ಕೂ ಮುನ್ನ ನಿಗದಿತ ಶುಲ್ಕವನ್ನು ನಾನು ಪಾವತಿ ಮಾಡಿರಲಿಲ್ಲ ಎಂಬುದು ನಿಜ.”

From the above evidence of PW1, it reveals that in his chief examination he has stated that DGO was not present in the office on 02/05/2013 when he went to the chamber of GO along with Nooruddin/PW2 panch witness and he has recorded the conversation between th Assistant of DGO and himself. But in his cross examination he has admitted that on 02/05/013 DGO has not demanded money from him. Further stated that since DGO had not demanded money on 02/05/2013 there was no need to go to Lokayukta police station in this regard on 03/05/2013. further admitted that he had not deposited the requisite fees on or before 03/05/2013. PW1 has unequivocally deposed that DGO has not demanded any bribe from him and he has not given any bribe to him. Further he has deposed that he has not recorded any conversation between him and DGO and he has gone to the extent of stating that he has recorded the conversation of the Assistant of DGO.

20. Further PW2/ panch witness has deposed in his chief examination that:

“ ನಾನು, ಫಿರ್ಯಾದಿ ಮತ್ತು ಹೆಚ್.ಮಹೇಂದ್ರ ಕುಮಾರ್ ರವರು ಆ ಕಛೇರಿಗೆ ಹೋಗಿ ಅಲ್ಲಿದ್ದ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರನ್ನು ಭೇಟಿಯಾದೆವು. ಹಣ


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ಬೇಡವೆಂತಲೂ ಪರವಾನಗಿಯನ್ನು ಮಾಡಿಕೊಡುವುದಾಗಿ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಹೇಳಿದರು.”

“ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಕೊಡುವ ಸಲುವಾಗಿ ಪುಡಿ ಲೇಪಿತ ನೋಟುಗಳನ್ನು ಚಂದ್ರಬಾಯಿ ರವರಿಗೆ ಕೊಟ್ಟಿರುವುದಾಗಿ ತನಿಖಾಧಿಕಾರಿಯವರಿಗೆ ಫಿರ್ಯಾದಿಯು ತಿಳಿಸಿದರು.”

PW2 in his cross examination stated that:

“ಅಂದು ನಾನು ಮತ್ತು ಫಿರ್ಯಾದಿ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ಬಳಿ ಅವರ ಕಛೇರಿಗೆ ಹೋದ ನಂತರ ಫಿರ್ಯಾದಿಯು ಹಣ ಕೊಡಲು ಹೋದಾಗ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಪಡೆದುಕೊಂಡಿಲ್ಲ ಎಂಬುದು ನಿಜ. ಆ ಹಣವನ್ನು ಕಛೇರಿಯಲ್ಲಿ ಠೇವಣಿ ಮಾಡಬೇಕೆಂದು ಫಿರ್ಯಾದಿಗೆ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ತಿಳಿಸಿಲ್ಲ ಅದರ ಲಂಚ ಬೇಡವೆಂದರು.”

From the above evidence PW2 panch witness who acted as shadow witness on 02/05/2013 who accompanied the complainant at the time of trap has unequivocally stated in his chief examination that when he, complainant and other panch witness met the DGO he told that he does not want money and that he would issue the licence. Pw2 in his cross examination by the DGO counsel stated that DGO told PW1 that he does not want bribe. Further PW2 acted as panch witness on 03/05/2013 and he has not accompanied the PW1 to the chamber of the DGO. As such, he cannot be treated as an

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eyewitness to the demand of Rs.2000/- and a witness for overhearing the conversation between the Chandrabai computer operator and the complainant. Further PW3 in his cross examination by the DGO counsel admitted that in page No.2 of Exp4 transcription DGO has refused to receive the amount. As such from the above evidence of PWs 1 to 3 there is no piece of evidence to show that DGO had demanded bribe from PW1 for his work and has received it through Chandrabai computer operator.

21. From the evidence of PWs1 to 3 it can be seen that money has been recovered from the possession of Chandrabai who according to the disciplinary authority is a computer operator working in the office of DGO. Further their evidence reveals the hand wash of said Chandrabai turned to pink colour and she has given tainted notes received from PW1 by removing it from the purse kept in the cupboard and the cotton swab through which the portion of the purse were the tainted notes were kept was wiped and dipped in sodium carbonate solution also turned to pink colour and I.O has drawn trap mahazar in this regard as per Ex.P8. The evidence of PWs 1 to 3 reveals that amount was recovered from the possession of Chandrabai. To connect the DGO to the recovered amount that the said Chandrabai was working under him as computer operator and she has received the

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amount on the instructions of DGO is concerned, no iota of evidence is placed by the disciplinary authority.

22. DGO has taken defence that he has completed the work of complainant prior to lodging of the complaint and DW1 has contended that the file pertaining to Smt. T.H. Padmavathi w/o Sri. K.N. Shivalingaiah was seized by Lokayukta police from the possession of one Sri. Mallikarjun S.D.A. and the same is marked as Ex.P6 containing 18 sheets (page No.63 to 95 of Exp6). The application of the said lady was received by TMC on 10/03/2013 as per page 64 of Exp6. The same was sent to Revenue section on the same day, from that section it was sent to the Commissioner TMC on 03/04/2013 (para 3 to 6 of note sheet-page 65 of Exp6), on 04/04/2013, the file was sent to him and on the same day he submitted it to Asst. Executive Engineer to be send it to Ramanagara and Chennapattana Town Planning Authority (para 7 of the note sheet page 65 of Exp6). The commissioner TMC by his letter dated 04/04/2013 sent the file to the Town Planning Member, Ramangar and Chennapattana Town Planning Authority for approval (at page 68 of the Exp6), Ramanagar and Chennappattana Town Planning Authority by letter dated 08/04/2013 approved the plan and sent it back to TMC (page 67 of Exp6) again on 24/04/2013 the file was sent to him and he calculated the amount to be collected by TMC and


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submitted the file to Assistant Executive Engineer and in turn it was sent case worker by AEE (para 10 & 11 of note sheet – page 66 of Exp6). That he has completed his part of work on 24/04/2013 itself and no work of the complainant was pending with him as on the date of the alleged complaint and as such, there is no circumstance either for the complainant to approach the DGO for issue of licence or the DGO demanding the complainant to give bribe for the same. In this regard, the evidence of PW.3/Investigating Officer is found very much importance to the DGO. During the course of cross-examination by the counsel for the DGO, PW.3 clearly admits that DGO had completed the work of the complainant.

23. On perusal of page 67 of Exp6 it reveals that Ramanagar and Chennappattana Town Planning Authority by letter dated 08/04/2013 approved the plan and sent it back to TMC again on 24/04/2013 the file was sent to DGO and as per para 10 & 11 of note sheet –page 66 of Exp6 the DGO calculated the amount to be collected by TMC and submitted the file to Assistant Executive Engineer and in turn it was sent to case worker by AEE. This goes to show that the DGO has completed his part of work on 24/04/2013 itself and no work of the complainant was pending with him as on the date of the alleged complaint. Since the DGO had completed the work on

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24/04/2013 itself as per page 66 of Exp6 which is much prior to lodging of the complaint on 02/05/2013 and as such, the complainant had no occasion to approach the DGO asking for issuance of licence. Even the intention behind the complainant approaching the DGO and the DGO making a demand for bribe is not proved by the disciplinary authority. So, a reasonable doubt will arise with regard to the very efforts made by the complainant in approaching the DGO requesting for issue of licence when the work is already completed and according to PW1 & PW2 itself the DGO has refused to receive money from PW1 on 02/05/2013.

24. Further it is in the evidence of PW3 that on 16/07/2013, he called complainant, panchas and Commissioner, Sri.Yeshwanth Kumar, DGO and Chandrabai to the police station. That he has removed the CDs pertaining to Ex.P-3, P-4 and P-8 mahazars and he has played the CDs in the computer and got the voice identified by Commissioner, TMC, Ramanagar. Commissioner has identified the voice of DGO and Chandrabai. That he has conducted mahazar in this regard as per Ex.P-15. As such from the evidence of PW.3 and the CDS produced, the demand is sufficiently proved. It is pertinent to note the decision laid down in 2014 AIR SCW 5695 between Anvar P.V. Vs. P.K. Basheer and others, wherein at head note 'A' it is held as follows:

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“(A) Evidence Act (1 of 1872), Ss.59, 65A, 65B, 63, 65 – Electronic records – Admissibility – Secondary evidence of electronic record – Inadmissible unless requirements of S. 65B are satisfied.”

25. So, mere production of voice recorder without proving the contents of the same in accordance with the provisions of Section 65B of Indian Evidence Act is not enough to prove the demand of bribe by the DGO. So, considering all these aspects, it is very much clear that the disciplinary authority has utterly failed to prove that the DGO being the Junior Engineer in TMC Ramnagara having the official capacity to issue licence to the house of the wife of the complainant has demanded bribe from PW1 for issuance of licence. The disciplinary authority has also failed to prove that the DGO has received the bribe of Rs.2,000/- through Chandrabai the computer operator on demand to do an official favour to the complainant. Further PW1 & PW2 clearly deposed that DGO has not demanded any bribe from PW1 for the said work. Such being the case, the work of PW1/complainant was completed on 24/03/2013 prior to trap and it was brought to the notice of PW1, then demand and acceptance of bribe for the said work will not arise. Further there is no clear, cogent


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and convincing evidence placed by the disciplinary authority to prove that DGO demanded bribe from PW1 for his work which was not at all pending before him.

26. Thus, this Additional Registrar Enquiries, finds that, evidence of P.Ws1 to 3, Ex.P1 to P16, as reasoned above, does not prove that the DGO had demanded and accepted bribe of Rs.2000/- from the complainant through one Chandrabai computer operator on 03/05/2013. The disciplinary authority has not proved the charges against this DGO. Accordingly, this point is answered in the **Negative**.

27. Point No.2 :- For the aforesaid reasons, this Additional Registrar (Enquiries) proceeds to record the following.

FINDINGS

The disciplinary authority has not proved the charges against the D.G.O.

Submitted to Hon'ble Upalokayukta for kind approval, and necessary action in the matter.


(J.P. Archana)

Additional Registrar (Enquiries-11),
Karnataka Lokayukta,
Bangalore.

ANNEXURES


List of witnesses examined on behalf of the Disciplinary Authority:-

PW1:- Sri. Shivalingaiah
 PW2:- Sri. Nooruddin.
 PW3:- Sri. Pradeep B.R.

List of witnesses examined on behalf DGO:- NIL.

List of documents marked on behalf of Disciplinary Authority:-

Ex P1	Certified copy of the complaint dated 02/05/2013.
Ex P2	Certified copy of list of currency notes.
Ex P3	Certified copy of pre trap panchanama dated 02/05/2013.
Ex P4	Certified copy of further panchanama dated 02/05/2013.
Ex P5	Certified copy of further pre-trap panchanama.
Ex P6	Certified copy of documents related to complainant.
Ex P7	Certified copy of statement of Chandrabai dated 03/05/2013.
Ex P8	Certified copy of trap panchanama dated 03/05/2013.
Ex P9	Certified copy of statement of DGO dated 03/05/2013.
Ex.P10	Certified copy of FIR in Cr.No.03/2013.
Ex.P11	Certified copy of sketch of the spot in Cr.No.03/2013.
Ex.P12	Certified copy of Service details of DGO


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	and Smt. Chandrabai dated 16/07/2013
Ex.P13	Certified copy of attendance extract of DGO
Ex.P14	Certified copy of work allotment office order dated 15/02/2013 of DGO and Chandrabai.
Ex.P15	Certified copy of mahazar dated 16/07/2013
Ex.P16	Certified copy of FSL report dated 08/06/2013

List of documents marked on behalf of Defence:- Nil.


(J.R. Archana)

Additional Registrar (Enquiries)
Karnataka Lokayukta, Bangalore.